

गृह-कार्य मंत्रालय में उपनगरी (बी ल० ना० निम्न) : (क) जी, नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

#### Gratuity for Delhi University Employees

1272. **Shri Raghunath Singh:** Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission has sanctioned a scheme of gratuity for the Delhi University employees; and

(b) if so, the details thereof?

**The Minister of Education (Shri M. C. Chagla):** (a) Government of India, have, in principle, approved a Contributory Provident Fund-cum-Gratuity scheme and a General Provident Fund-cum-Pension-cum-Gratuity scheme for the employees of the Central Universities including the University of Delhi.

(b) Statutes on the subject are being framed by the University.

#### Oil in Tripura

1273. { **Shri Raghunath Singh:**  
**Shri Ram Harkh Yadav:**  
**Shri D. C. Sharma:**  
**Shri Kindar Lal:**  
**Shri Vishwa Nath Pandey:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether there are any prospects of oil in Tripura State; and

(b) if so, the details thereof?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):** (a) It is too early to indicate the prospects as geological surveys in the eastern part of Tripura are still in progress.

(b) Does not arise.

#### Facilities for Detenus

1274. { **Shri Dinen Bhattacharya:**  
**Shri Kolla Venkalah:**  
**Shri M. N. Swamy:**  
**Shri Laxmi Dase:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any representation from the Political detenus under the D.I.R. from different prisons demanding better treatment and facilities; and

(b) if so, Government's reaction thereto?

**The Minister of State in the Ministry of Home Affairs (Shri Hathl):** (a) and (b). Representations are received from time to time from persons detained under rule 30 of the Defence of India Rules, 1962, bringing to Government's notice their grievances and complaints in regard to treatment and facilities in jails. In case of persons detained under orders of State Governments, the representations are forwarded to them for disposal. In case of persons detained under Central Government's orders decision is taken on the merits of each case after due enquiries.

#### Hindi for Central Government Employees

1271 { **Shri Dinen Bhattacharya:**  
**Dr. Ramen Sen:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have issued circulars to the officers working in the different departments of the Government of India to appear in Hindi examination within a specified time; and

(b) if so, the reaction thereto?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) A copy of Home Ministry's Office Memorandum of 20th May, 1965, on the subject is placed on the Table of the House. [Placed in Library. See No. LT/4711/65].

(b) Most of the Ministries have nominated officers for undergoing training in Hindi under the Hindi Teaching Scheme of the Ministry of Home Affairs.

#### Acquisition of Triloki Colony in Kotla Mubarakpur, New Delhi

1276. Shrimati Ganga Devi: Will the Minister of Home Affairs be pleased to state:

(a) whether the unbuilt open area around Kotla Mubarakpur, New Delhi acquired by Government under Section 4 of the Land Acquisition Act, 1894 vide Delhi Administration's Gazette Notification No. F. 4(63)62-L & H. dated 2nd December, 1963 covers an approved Colony, 'Triloki' by name;

(b) whether Government have now decided to denotify from acquisition a certain chunk of this Colony to accommodate the plot-holders; and

(c) if so, its brief particulars and how Government propose to rehabilitate those plot-holders whose plots do not fall within this released chunk of this Colony?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). A final decision will be taken when the re-development plan of Kotla Mubarakpur area is prepared by the Municipal Corporation of Delhi.

#### Car Nicobar Trading Company

1277. Shrimati Savitri Nigam: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2036 on the 7th April, 1965 regarding Car Nicobar Trading Company and state:

(a) whether any further developments have since been reported to Government in this matter; and

(b) when Government expect the change over to take place?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The newly formed company of the tribals of Car Nicobar have since appointed a General Manager of their own and they expect to take over the trade as soon as full details are worked out.

#### भ्रसुर-संस्कृति के भ्रवशेषों की खुदाई

1278. श्री तन सिंह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत के पुरातत्व सर्वेक्षण विभाग ने हाल ही में भ्रसुर-संस्कृति के भ्रवशेषों की खोज के लिये खुदाई का काम अपने हाथ में ले लिया है;

(ख) किन-किन स्थानों पर खुदाई हो चुकी है और किन-किन पर अभी होनी शेष है; और

(ग) अब तक किये गये काम के क्या परिणाम निकले ?

शिक्षा मंत्रालय में सांस्कृतिक-कार्य मंत्री (श्री हजरतबीस) : (क) और (ख). जी, हाँ; दो स्थानों पर धर्यात :—

(1) सरदकल एक बस्ती और (2) खुटीटोली, एक कब्रिस्तान, दोनों बिहार में जिला रांची के खुटी उपखण्ड में स्थित हैं।

(ग) (1) सरदकल की खुदाई से पहली और दूसरी ईसवी की तिथि के एक लौह युग की एक बस्ती का पता चलता है, जिसमें लोहे के स्थानीय निर्माण के चिह्न हैं।

(2) खुटीटोली में की गई खुदाई में जो भ्रवशेष मिले हैं उनसे पता चलता है कि उस समय अस्थि-कलश को एक गड्ढे में रखने और उसे एक म्यूप द्वारा भर कर और ढक कर रखने का रिवाज था जो छोटे शिलाखण्डों